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2024

Government of Punjab
Department of Science, Technology & Environment
(STE Branch)

To

The Advocate General Punjab,
Chandigarh.

Memo No.: STE-STEBO3/96/2024-STE2/ 1071471

Dated, Chandigarh: 04.04.2025

Subject: O.A. No. 1258 of 2024 Action Group Against Plastic Pollution Vs State
of Punjab and Ors.

2. In Reference to the subject cited above, the reply on behalf of Respondent No.1, 5 is attached herewith for filling. The next date of hearing of this case is 22.05.2025.


Krishan Gopal
Superintendent Grade-1
8

Name, Mobile Number and email id of the dealing official:

Name: Mr. Amreek Singh,
Designation: Senior Law Officer, Punjab Pollution Control Board.
Mobile No. 98789-50562
Email id. sloppcbpta@gmail.com

Dealing Assistant Environment Engineer

Name: Sh. Varinderjeet,
Designation: Assistant Environmental Engineer, PPCB
Mobile No: 98782-09103
Email id: ste.branch@punjab.gov.in

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No.1258 of 2024

Action Group against Plastic Pollution through Dr. Pallavi Khanna

--Applicant

Versus

State of Punjab and Others

--Respondent

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1.	Reply by way of affidavit of Manish Kumar, Director, Directorate of Environment and Climate Change, O/o Secretary, Department of Science, Technology & Environment Government of Punjab at Chandigarh on behalf of respondent no.1 and 5 in compliance to order dated 25.10.2024.	04.04.2025	1-7
2.	Annexure R-1 (Notification issued by Department of Local Government, Government of Punjab for Punjab Plastic Carry Bags (Manufacture, Usage and Disposal Control Amendment Act, 2016).	15.07.2022	8-9
3.	Annexure R-2 (Notification issued by Department of Rural Development & Panchayat, Government of Punjab for Punjab Plastic Carry Bags	11.10.2022	10-11



	(Manufacture, Usage and Disposal Control Amendment Act, 2016).		
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Dated: 04.04.2025
Place: Chandigarh



DEPONENT

(Manish Kumar)

Director, Directorate of Environment and
Climate Change, O/o Secretary, Department of
Science, Technology & Environment,
Government of Punjab
(On behalf of Respondent no.1, 5)

Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No.1258 of 2024

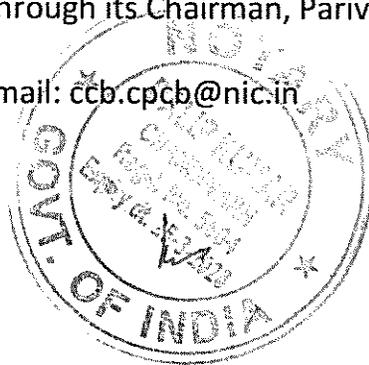
1. Action Group against Plastic Pollution having its Head Office at #667 Urban Estate Phase 1, Jalandhar through its President Dr. Pallavi Khanna, Mobile: +919815212100, Email: agappforearth@gmail.com
2. Dr. Pallavi Khanna, President, Action Group Against Plastic Pollution, Aged years, R/o #667 Urban Estate Phase 1, Jalandhar

--Applicant

Versus

1. State of Punjab through the Chief Secretary, Punjab Civil Secretariat, Sector-1, Chandigarh. Contact: 0172-2740860, Email: cs@punjab.gov.in
2. Punjab Municipal Infrastructure Development Company through its Chairman, Punjab Municipal Bhawan, 5th Floor, Plot no. 3, Dakshin Marg, Sector-35-A, Chandigarh. Email: contact.pmidc@gmail.com
3. The Deputy Commissioner, Jalandhar, District Administrative Complex Jalandhar Mobile: 0181-2224783, Email. dc.jal@punjabmail.gov.in.
4. Central Pollution Control Board through its Chairman, Parivesh Bhawan, East Arjun Nagar, New Delhi-110032. Email: ccb.cpcb@nic.in

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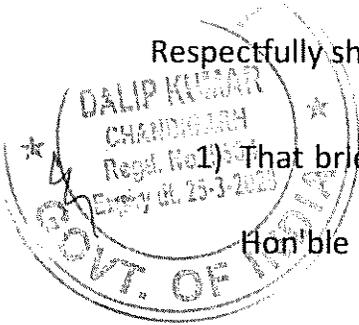
5. Directorate of Environment and Climate Change, Punjab, through its Authorised signatory MGSIPA Complex, adjacent Strawberry Fields High School, Sector 26, Chandigarh, 160019. Email: info.decc@punjab.gov.in
6. Punjab Pollution Control Board through its Chairman, Vatavarn Bhawan, Nabha Road, Patiala. Contact: 9875999088, email chairman.ptl.ppcb@punjab.gov.in
7. The Municipal Corporation, Jalandhar through Municipal Commissioner, Dr. B.R. Ambedkar Admin Complex, 1st Floor, Nehru Garden, Jalandhar-144001 Punjab Contact No. 01812227015, email-commissioner.mcj@gmail.com

--Respondent

Reply by way of affidavit of Manish Kumar, Director, Directorate of Environment and Climate Change, O/o Secretary, Department of Science, Technology & Environment Government of Punjab at Chandigarh on behalf of respondent no.1 and 5 in compliance to order dated 25.10.2024.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth.



That briefly stated the above-mentioned case has been filed before the Hon'ble National Green Tribunal wherein the applicant has raised a

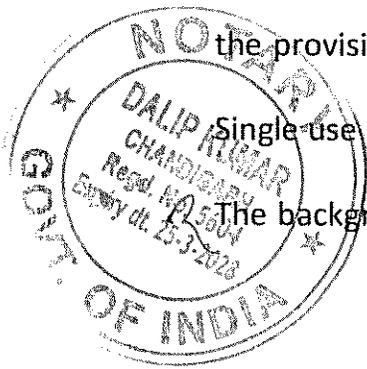
grievance in respect of the failure of the authorities in Jalandhar to effectively implement the ban on the use of single-use plastic. The plea of the applicant is that the manufacturing, distribution, sale and usage of single-use plastic was banned by the Plastic Waste Management (Amendment) Rule, 2021 and that the amendment was also made in the Punjab Plastic Carry Bag Control Act, 2005 in the year 2016. However, the authorities have failed to act at the ground level resulting in un-control use of single-use plastic in different forms.

2) That after consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 25.10.2024 thereby directing the respondents to file reply in the case. The present reply is being filed by the deponent on behalf of respondent no. 1; State of Punjab through Chief Secretary and respondent no. 5; Directorate of Environment and Climate Change, Punjab explaining the actions being taken to effectively implement the ban of single use plastic.

3) That at the very outset it is respectfully submitted that the State of Punjab including the Punjab Pollution Control Board are implementing

the provisions of the Plastic Waste Management Rules with the ban on Single-use Plastic Products in the State of Punjab in true letter and spirit.

The background note including the efforts being made by the State and



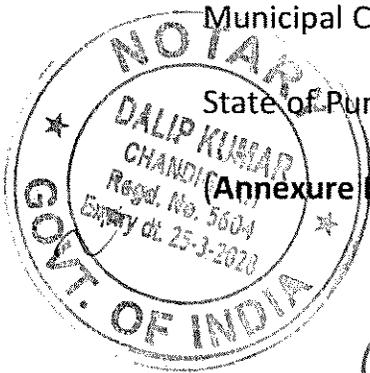
the Punjab Pollution Control Board may kindly be read in the following paragraph.

4) That the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005 has been promulgated by the State Legislature to provide the Control on the manufacturing of plastic carry bags and other plastic products from the recycled plastic and pigmented carry bags, their use and for the prohibition of disposal of non-biodegradable plastic waste in public places, drains and sewers for restoring and maintaining clean environment and for the matters connected therewith or incidental thereto.

5) That in exercise of the powers conferred by the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal Control) Amendment Act, 2016 the Department of Local Government and the Department of Rural Development & Panchayat, Government of Punjab, had imposed a complete ban to manufacture, import, stocking, distribution, sale and use of aforesaid identified Single Use Plastic (SUP), including polystyrene and expanded polystyrene commodities in the jurisdiction of all the Municipal Corporations, Municipal Councils and Nagar Panchayats of the

State of Punjab w.e.f. 1st July, 2022, vide Notification dated 15-07-2022

(Annexure R-1) and 11-10-2022 (Annexure R-2) respectively.

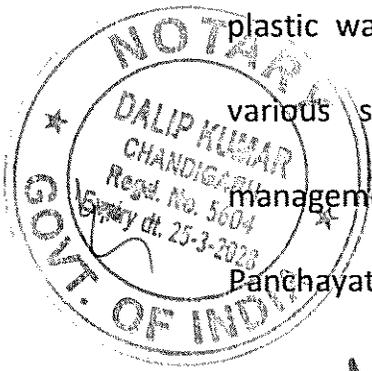
A handwritten signature in black ink, appearing to be "JK", written over the notary seal.

6) That it is relevant to mention here that the Ministry of Environment, Forest and Climate Change, Government of India vide notification dated 12.08.2021, has imposed a complete ban on the manufacture, import, stocking, distribution, sale, and use of following single-use plastic, including polystyrene and expanded polystyrene, commodities with effect from the 1st July, 2022:

- Earbuds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;
- Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers;

7) That the Department of Science, Technology & Environment, Government of Punjab has formulated the State Environmental Plan in the year 2019 for the management of various kind of waste including the plastic waste. The action plan defines the role and responsibility of

various stakeholder departments as well as proposed plan for management of plastic waste by Urban Local Bodies and Village Panchayats. The State Government has made III-tier system for



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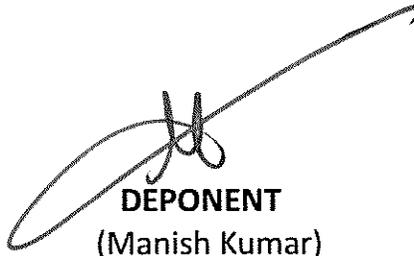
monitoring through the District Environment Committee (DEC) under the Deputy Commissioners (DCs), State Level Committees under the Secretary (Environment) and State Apex Committee (SAC) under the Chief Secretary, Punjab.

- 8) That it is pertinent to mention here that the Punjab Pollution Control Board is working under the administrative control of the Government of Punjab, Department of Science, Technology and Environment. The Punjab Pollution Control Board being the prescribed authority to implement the provisions of the Plastic Waste Management Amendment Rules, 2021 has filed a reply in the case mentioning about the actions being taken to effectively implement the ban of single use plastic. In view of these facts of the case, the respondent no.1 and 5 adopts the reply filed by the Punjab Pollution Control Board.
- 9) That apart from the reply filed by the Punjab Pollution Control Board, the reply of other official respondents namely respondent no. 2; Punjab Infrastructure Development Company, respondent no. 3; Deputy Commissioner, Jalandhar, and respondent no. 7; Municipal Corporation, Jalandhar may also be perused.



10) That the deponent may kindly be allowed to place on record, the present reply by way of affidavit in compliance with order dated 25.10.2024 for kind consideration and appropriate orders of the Hon'ble Tribunal.

Dated: 04.04.2025
Place: Chandigarh



DEPONENT

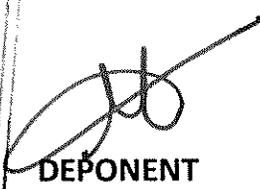
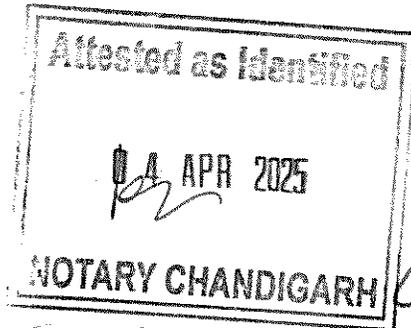
(Manish Kumar)

Director, Directorate of Environment and Climate Change, O/o Secretary, Department of Science, Technology & Environment, Government of Punjab

Verification:

I, the deponent above named, do hereby verify and state that the contents of the Para 1 to 10 in above affidavit are true and correct to the best of my knowledge and belief, as derived from the official record. No part of the above affidavit is false and nothing material has been concealed there from.

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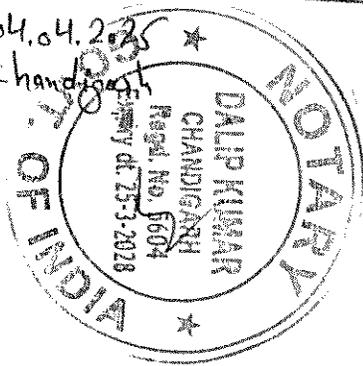


DEPONENT

(Manish Kumar)

Dated: 04.04.2025
Place: Chandigarh

Director, Directorate of Environment and Climate Change, O/o Secretary, Department of Science, Technology & Environment, Government of Punjab





Government of Punjab
Department of Local Government
(Local Government-4 Branch)
(Punjab Municipal Bhawan, Plot no.3, Sector 35-A, Chandigarh)

Notification

The 15th July, 2022

No. 5/18/2016/4LG4/745 Exercising powers under sub-section (2) of Section 7 of the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act, 2005 [Punjab Act No 17 of 2005], the Government of Punjab has already completely prohibited to manufacturing, stocking, distribution, recycling, selling or use of plastic carry bags in the jurisdiction of all the Municipal Corporations, Municipal Councils and Nagar Panchayats in the State of Punjab, vide notification no. 5/18/2016-4lg4/692717/1 dated 18.02.2016, with effect from 1st April, 2016.

Now, in addition to the notification referred above, exercising the powers conferred under sub-section (2) of Section 7 of the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control (Amendment) Act, 2016 read with Plastic Waste Management (Amendment) Rules, 2021 notified by Ministry of Environment, Forest and Climate change Government of India vide notification No: G. S. R 571 (E) dated 12th August, 2021, the Governor of Punjab is pleased to further impose complete prohibition on the manufacture, import, stocking, distribution, sale and use of following Single Use Plastic (SUP), including polystyrene and expanded polystyrene, commodities in the jurisdictions of all the Municipal Corporations, Municipal Councils and Nagar Panchayats of the State of Punjab with effect from 1st July, 2022:-

- i) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for decoration;


Krishan Gopal
Superintendent Grade-I
Science, Tech. & Environment Branch
Pb. Civil Secretariat Chandigarh.


Anil Kumar
Joint Director
Public Waste Management, PWIDC

- ii) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

Dated Chandigarh
12.07.2022

V. P. Singh, IAS
Principal Secretary to Government of Punjab
Department of Local Government

Endst No. 5/18/2016/4LG4/745 Dated 15/07/2022

A copy of the above is forwarded to the Controller, Printing & Stationary, Punjab, Mohali, with the request to publish this notification in the extraordinary Gazette of the State Government and send the 50 Printed copy for record.

Joint Secretary

Endst No. 5/18/2016/4LG4/746

Dated: 15/07/2022

A copy of the above is forwarded to the following for information:-

1. Secretary, Ministry of Environment, Forest & Climate Change, New Delhi.
2. Joint Secretary & Mission Director, SBM (U), GoI, New Delhi.

Joint Secretary

Endst No. 5/18/2016/4LG4/747 Dated 15/07/2022

A copy of the above is forwarded to the following for information and necessary action:-

- 1 Chief Secretary, Punjab, ACS to C.M. Punjab and PS to Governor of Punjab and all Administrative Secretaries to Government of Punjab.
- 2 Secretary to Government of Punjab, Department of Science, Technology and Environment.
- 3 CEO/PMIDC
- 4 CEO/PWSSB
- 5 Director, Local Government, Punjab
- 6 All Commissioners of Municipal Corporations in the State.
- 7 All Additional Deputy Commissioner (Urban Development) in the State.
- 8 Executive Officers of all Municipal Councils/Nagar Panchayats in the State.

Krishan Gopal
Superintendent Grade-I
Science, Tech. & Environment Branch
Pb. Civil Secretariat Chandigarh. -4-

2

Joint Secretary

Dr. Pardeep Kumar
Joint Secretary
Department, PMIDC

-10-

GOVERNMENT OF PUNJAB
DEPARTMENT OF RURAL DEVELOPMENT AND PANCHAYAT
VIKAS BHAWAN, SECTOR-62, S.A.S NAGAR
(General Branch)

NOTIFICATION

The 11th October, 2022

No. S.O - 4/64 / P.A.9/1994/S30/2022 – In supersession of the notification No. S.O 438/ P.A.9/1994/S30/2016 dated 29th March, 2016 and in exercise of the powers conferred under clause (XVI) (h) of section 30 read with section 204 of Punjab Panchayati Raj Act 1994, complete prohibition to manufacture, stock, distribute, recycle, cell or use of plastic carry bags in their respective jurisdiction in the State of Punjab w.e.f 1st April 2016 under the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act 2005 was notified.

Now , in addition to above said notification, exercising the powers conferred under clause (XVI)(h) of section 30 and section 204 of the Punjab Panchayati Raj Act 1994 and the Punjab Plastic Carry Bags (Manufacture, Usage and Disposal) Control Act 2005 and amended Act 2016, read with Plastic Waste Management (Amendment) Rules, 2021 notified by Ministry of Environment, Forest and Climate change Government of India vide notification No: G. S. R 571 (E) dated 12th August, 2021, the Governor of Punjab is pleased to further impose complete prohibition on the manufacture, import, stocking, distribution, sale and use of following Single Use Plastic (SUP), including polystyrene and expanded polystyrene, commodities in the jurisdictions of Gram Panchayats of Punjab with effect from 1st July, 2022:-

- i) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene [Thermocol] for


Krishan Gopal
Superintendent Grade-I
Science, Tech. & Environment Branch
Pb. Civil Secretariat Chandigarh.

- ii) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.

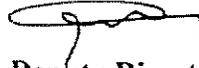
Dated
11.10.2022

K.SIVA.PRASAD
Financial Commissioner to Government of Punjab
Department of Rural Development and Panchayats

Endst No. 4165

Dated: 11-10-2022

A copy of the above is forwarded to the Controller, Printing & Stationary, Punjab, Mohali, with the request to publish this notification in the extraordinary Gazette of the State Government and send the 50 Printed copy for record.



Deputy Director (HQ)

Endst No. 4166-76

Dated: 11-10-2022

A copy of the above is forwarded to the following for information and necessary action:-

1. ACS/Chief Minister, Punjab.
2. Secretary, Ministry of Environment, Forest & Climate Change, New Delhi.
3. Joint Secretary & Mission Director, SBM (U), GOI, New Delhi.
4. All Administrative Secretaries to Government of Punjab.
5. Principal Secretary to Government of Punjab, Department of Science, Technology and Environment
6. CEO/PMIDC
7. CEO/PWSSB
8. Director, Rural Development and Panchayats
9. All Additional Deputy Commissioner (Development) in the State
10. All District Development and Panchayat Officers in the State
11. All Block Development and Panchayat Officers in the State


Deputy Director (HQ)


Krishnan Gopal
Superintendent Grade-I
Science, Tech. & Environment Branch
Pb. Civil Secretariat Chandigarh.